

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

This the 23rd day of **October, 2018**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J).
HON'BLE MR. MOHD JAMSHED, MEMBER (A).**

Original Application Number. 330/01086/2018.

K.K. Srivastava, aged about 57 years, son of Ayodhya Prasad, Sub Post Master (Suspended), Post Office – Itwa, District Siddharthnagar, resident of Village Jhahrow, Post Itwa, District Siddharthnagar.

.....Applicant.

V E R S U S

1. Union of India through its Secretary, Ministry of Posts, Government of India, New Delhi.
2. Director, Postal Services, Gorakhpur Region, Gorakhpur.
3. Post Master General, Gorakhpur Region, Gorakhpur.
4. Superintendent, Post Offices, Basti Division, Basti.
5. Post Master, Head Post Office, Bansi, District Siddharthnagar.

.....Respondents

Advocate for the applicant : Shri A.K. Yadav
Advocate for the Respondents: Shri L.P. Tiwari

O R D E R

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, J.M)

At the outset, the learned counsel for the applicant has submitted that the representation dated 23.07.2018 (Annexure A-1 to the O.A) filed by the applicant before Post Master General, Gorakhpur Region, Gorakhpur (Respondent No. 2) is still pending.

Learned counsel for the applicant has further submitted that the

applicant will be satisfied, if a direction is given to the Post Master General, Gorakhpur Region, Gorakhpur / competent authority to decide the above representation within a specified period of time.

2. On the other hand, Shri K.D. Mishra, proxy to Shri L.P. Tiwari, learned counsel for respondents submitted that he would like to file counter affidavit to the OA. However, in view of the limited prayer of the applicant that his representation may be directed to be decided by the respondent No. 3, the instant O.A is disposed with a direction to the Post Master General, Gorakhpur Region, Gorakhpur (Respondent No. 3) / competent authority to consider and decide the representation of the applicant dated 23.07.2018 by a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. No costs.

3. It is made clear that we have not expressed any opinion on merits of the case.

MEMBER- A.

Anand...

MEMBER- J.